

(A)

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....199

838/6

Ananda Ch. Swain.....Applicant(s)

Versus  
Union of India & Ors.....Respondent(s)

Sr. No.	Date	Order with Signature
	19.11.96	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S. Registrar</p> <p>200 for Rs 50/- filed.</p> <p>For Regn. Pl.</p>
1.	21.11.96.	<p>The applicants are permitted to jointly prosecute this application. M.A.729/96 is disposed of.</p> <p>The applicants completed more than three years of service as Casual Labourers as on 1.4.1973. They were regularised during the years 1989-90 and 1990-91. The Chief Engineer (Construction), S.E.Railway, Garden Reach, Calcutta-700 043, had issued a circular dated 26.4.1989 according to which Casual Labourers rendering more than three years or more aggregate casual service as on 1.4.1973 would have their regularisation effective from that date and their scale of pay should be fixed in appropriate scale with effect from 1.4.1973. Annexure-1 is a copy of the said circular. As the applicants had satisfied the criteria laid down in the circular, they were regularised with effect from 1.4.1973.</p> <p>for Admin. Pl. M.A.NO. 729/96 Jasoj Petn.</p> <p>20/11/96</p> <p>Bench</p>

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Serial No. of Order	Date of Order	Order with Signature O.A.No. 383/96
1 dt. 21.11.96 continued.		<p style="text-align: center;">- 2 -</p> <p>against 40% PCR posts in Group 'D'. The grievance of the applicants is that even after regularisation with effect from 1.4.1973 the differential pay and allowances have not been paid so far. The applicants made representations (Annexure-3 series) to the Project Manager, S.E.Railway, Bhubaneswar and the Chief Administrative Officer (P), S.E.Railway, Bhubaneswar for payment of arrears of differential pay and allowances as per the instructions of the Railway mentioned above. These representations are still pending before Respondent No.3.</p> <p>This application can be disposed of by giving a suitable direction to Respondent No.3. I accordingly direct Respondent No.3, the Chief Administrative Officer (P.), S.E.Railway, Bhubaneswar to dispose of the representations (Annexure-3 series) by a suitable order within two months from the date of receipt of a copy of this order. If Respondent No.3 disagrees with the claims of the applicants, he shall afford an opportunity of being heard to the applicants and pass a speaking order.</p> <p>The Original Application is disposed of accordingly.</p> <p style="text-align: right;">D.J.</p> <p style="text-align: right;">Harasimha Ray Member (Administrative).</p>